

No. A-36013/1/2008-Admn. I (LA)
Government of India
Ministry of Law and Justice
Department of Legal Affairs

4th Floor, Shastri Bhawan,
New Delhi, Dated the 18th November, 2009

Order

In supersession of this Department's order dated 22.7.2007, it has been decided with the approval of the competent authority to declare Shri M.K. Sharma, Additional Legal Adviser, as Head of the Department in terms of provisions of Rule-13 of the Delegation of Financial Power Rules, 1978 and to delegate the following financial powers to him with immediate effect which he shall exercise subject to the adherence of general provisions contained in General Financial Rules, 2005 and the instructions issued by Ministry of Finance from time to time:-

Contingent Expenditure: as per Schedule V of DFPR-

S.No.	Item of expenditure	Rules, orders, restrictions or scales subject to which the expenditure shall be incurred.
1.	Conveyance hire	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.3
2.	Fixtures and furniture, purchase and repairs.	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.5
3.	Hire of office furniture, electric fans, heaters, coolers, clocks and call bells.	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.7
4.	Land	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.8
5.	Legal charges	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.9



6.	Motor Vehicles	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.10.
7.	Petty works and repairs	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.12
8.	Postal and Telegraphs charges	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.13
9.	Printing and Binding	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.14
10.	Publications	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.15
11.	Rewards, fees, bonus, etc. (other than fees or honoraria granted to Government servants under the Service Rules	Full powers subject to restrictions as indicated under column 3 of Annexure to schedule V of DFPR against entry no.18
12.	(A) Purchases of stationery stores mentioned in the list under Appendix-9 to Compilation of the GFR, 1963. (B) Local purchase of petty stationary stores. (C) Local purchase of rubber stamps and Office seals	Rs.50,000/- in each case subject to maximum of Rs.6,00,000/- per annum. Rs.50,000/- in each case subject to maximum of Rs.6,00,000/- per annum Full powers. Note: The above delegations are subject to conditions indicated in Col.3 of Annexure to Schedule V of DFPRs against entry 21(A), (B), (C) and orders to be issued in this regard from time to time.

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13.	<u>Stores:</u> Other stores, i.e. stores required for the working of an establishment, instruments, equipments and apparatus.	Rs. 2,00,000/- in each case subject to maximum of Rs.10,00,000/- per annum, subject to restriction indicated in Col.3 of Annexure to Schedule V or DFPRs against entry 22.
14.	Supply of uniforms, badges and other articles of clothing etc. and washing allowance.	Full powers, subject to restriction indicated in Col.3 of Annexure to Schedule V of DFPRs against entry 23.
15.	Telephone charges	Full powers, subject to restriction indicated in Col.3 of Annexure to Schedule V of DFPRs against entry 24.
16.	(a) i) All office equipments including typewriters, electronic typewriters, dedicated word processors, intercom equipments, calculators, electronic stencil cutters, Dictaphones, tape recorders, photo copiers, copying machines, franking machines, addressographs, filing and indexing systems, etc., excluding computers of all kinds. ii) Computers -(including personal Computers) (b) Hire and maintenance of computers of all kinds.	Rs. 3,00,000/- in each case subject to a maximum of Rs.15,00,000/- per annum, subject to restriction indicated in Col.3 of Annexure to Schedule V of DFPRs against entry 26(a). Rs. 3,00,000/- in each case subject to a maximum of Rs.15,00,000/- per annum, subject to restriction indicated in Col.3 of entry 26(2)(ii) of Annexure to Schedule F or DFPRs against entry 5. Full powers.

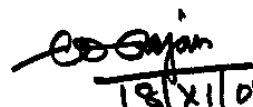
(ii) **Miscellaneous Expenditure as per Schedule VI of DFPR-** Full Powers

2. The above powers will be exercised by Shri. M.K. Sharma, Addl. Legal Adviser in terms of the provisions of DFPRs.

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3. He should also observe the procedure, checks and other instructions issued by the Government of India, from time to time, while exercising the delegated powers.

4. This issues with the approval of IF Division vide his diary No. 1136/09 B&A dated 16.11.2009.



(C.O. Rajan)

Deputy Secretary (Admn.)

1. Shri M.K. Sharma, Addl.LA (Admn.), Department of Legal Affairs.
2. The Controller of Accounts, Ministry of Law & Justice.
3. The Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhavan, New Delhi.
4. PS to MLJ/PPS to Adviser to MLJ/PS to Law Secretary/PS to AS (A)/PS to AS(Shri R.L. Koli)/PS to AS&FA/PS to JS(PG)/PA to CVO
5. PA to Director & CPIO/PA to Addl.LA(Admn.)/DS(F)/PA to DS/US(A)/US(Shri E.S. Narayan)
6. IF Section/Office Order folder/Spare copies.